

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH, "B", CHANDIGARH

BEFORE SHRI N.K. SAINI, VICE PRESIDENT &
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

आयकर अपील सं./ ITA No. 45/CHD/2021

निर्धारण वर्ष / Assessment Year : 2011-12

Sh. Narinder Singh, House No. 1082, Phase 3B2, Mohali Punjab	बनाम	The PCIT, Chandigarh-1
स्थायी लेखा सं./PAN NO: ADCPS3733P		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Sh. Pariskhit Aggarwal, CA.

राजस्व की ओर से/ Revenue by : Sh. Sarabjeet Singh, CIT DR

सुनवाई की तारीख/Date of Hearing : 21.04.2022

उदघोषणा की तारीख/Date of Pronouncement : 21.04.2022

आदेश/Order

Per Sudhanshu Srivastava, Judicial Member

This appeal is preferred by the assessee against the order dated 12.03.2021 passed by the Ld. Principal Commissioner of Income Tax Chandigarh-1 [hereinafter referred to as 'PCIT'] for assessment year 2011-12.

2. Through a written communication dated 07.04.2022, the Ld. Authorized Representative (AR) has prayed for withdrawal of the captioned appeal stating therein as under:-

“Subject: Prayer for grant of permission to withdraw appeal in ITA No. 45/Chandi/2021 in the case of Sh.

Narinder Singh, H. No. 1082, Phase-3B2, Mohali, PAN-ADCPS3733P for AY 2011-12.

Hon'ble Bench,

Kindly refer to the matter cited as subject above. The appellant above cited filed appeal before the Hon'ble Bench against the order passed u/s 263 by the Worthy Pr. CIT. This appeal was heard by the Hon'ble Bench on 28.02.2022 and the judgment was reserved. We have been directed by the assessee to most respectfully submit that the assessment order u/s 143(3) consequent to revisionary order u/s 263 has been passed by the Ld. AO wherein no addition has been made after considering the arguments and evidences filed by the assessee. This, in our humble submission, has rendered the subject appeal as infructuous. Copy of the assessment order passed is attached herewith. It is, therefore, most humbly and respectfully prayed that the permission may please be granted for withdrawal of the subject appeal with a liberty to get the appeal revived, if the department intends to re-open the assessment at any future date. We shall be highly obliged.

Thanking you,

Yours faithfully,

*Sd/-
(Parikshit Aggarwal)
Chartered Accountant
Counsel for the assessee”*

4. The Ld. CIT DR had no objection if the appeal of the assessee is dismissed as withdrawn.

5. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 21.04.2022.

Sd/-
(N. K. SAINI)
Vice President
Dated : 21.04.2022
“आर.के.”

Sd/-
(SUDHANSHU SRIVASTAVA)
Judicial Member

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त/ CIT
4. आयकरआयुक्त (अपील)/ The CIT(A)
5. विभागीयप्रतिनिधि, आयकरअपीलीयआधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्डफाईल/ Guard File

आदेशानुसार/ By order,
सहायकपंजीकार/ Assistant Registrar